

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – I

ITEM No. 212 – IA/488(AHM)2021
In
CP(IB) 179 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Dena Bank

.....Applicant

V/s

Peace Infrastructure Pvt Ltd

.....Respondent

Order delivered on 22/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Neel Vasant, Proxy Advocate for

: Mr. Tirth Nayak, Advocate

For the Respondent : Mr. Nitesh Udernani, Advocate

ORDER

The applicant / liquidator has filed an additional affidavit along with certain relevant documents in compliance of the order dated 16.01.2024 on 12.03.2024 vide inward diary No. 2242, same is taken on record.

Learned Counsel for the respondent seeks and granted 4 weeks' time to file counter affidavit to this additional affidavit of the applicant.

Re-list on 05.06.2024

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)